

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 5**

**CA 370/2023 (NEW CA) in CP/185(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 30.08.2023**

**NAME OF THE PARTIES:    AMREX    MARKETING    PVT    LTD    VS  
   HARINAGAR SUGAR MILLS LIMITED**

Section 58(3) of the Companies Act, 2013 & Rule 11

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**ORDER**

**CA 370/2023**

- 1) Ms. Dhanashree Jadeja, Proxy Counsel i/b Mr. Shyam Kapadia, Advocate, for the Applicant/Original Respondent No. 1 is present. Mr. Rohan Agrawal, Ld. Counsel for the Respondent/Original Petitioner is also present and waives service of Notice and seeks time to file and place on record Affidavit in Reply. Time is allowed.
- 2) Affidavit in Reply be filed and placed on record within a period of two weeks from today by duly serving a copy to the other side, at least two days in advance.

- 3) In the meantime, Respondent in the main Company Petition shall place on record an Affidavit stating therein reasons as to why they have not de-materialised its share. Affidavit be filed and placed on record well before the adjourned date by duly serving a copy to the other side at least two days in advance.
- 4) Accordingly, stand over to 15.09.2023 for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Vedant Kedare

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**